

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8633/2017

(Arising out of impugned final judgment and order dated 16-11-1985 in ST No. 100/1984 and order dated 21-07-2017 in CRLA No. 3094/1985 passed by the High Court Of Judicature At Allahabad)

RAM CHANDRA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH
([EXTENSION OF TIME])

Respondent(s)

WITH

SLP(Cr1) No. 8917/2017 (II)

(FOR I.R. and IA No.102805/2017-EXEMPTION FROM FILING O.T.)

Date : 04-06-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Sarvam Ritam Khare, AOR
Mr. Anupam Mishra, AOR

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Prakash, AOR

UPON hearing the counsel the Court made the following

O R D E R

The matter is adjourned.

Time granted to the concerned District & Sessions Judge to submit a report is extended till 05-07-2021.

List the matter in the second week of July, 2021.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)